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**THE ANDHRA PRADESH GAZETTE**  
**PART-II EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 264 ]

HYDERABAD, FRIDAY, OCTOBER 31, 2008.

**NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,**

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**JUDICIAL NOTIFICATIONS**

**HIGH COURT OF ANDHRA PRADESH**

**GUIDELINES FOR DESIGNATION OF ADVOCATES  
AS SENIOR ADVOCATES**

**ROC.No. 1529/SO/2008:-** The High Court of Andhra Pradesh frames the following guidelines for designating Advocates as Senior Advocates, under Section 16(2) of the Advocates' Act, 1961 (Central Act 25/1961); in supersession of the existing guidelines on the subject:

- (1) The High Court may designate an Advocate as a Senior Advocate, if in its opinion, by virtue of his ability, standing at the Bar, special knowledge or experience in law, legal acumen and high ethical standards, experience <sup>\*</sup> he deserves such distinction.  
legal aid work
- (2) The name of an Advocate, for being designated as a Senior Advocate, may be sponsored by,-
  - (i) the Chief Justice or a Judge of the High Court; or
  - (ii) the Advocate-General; or
  - (iii) two Senior Advocatesin the Forms hereunto appended.
- (3) The Advocate to be designated as a Senior Advocate should have,-
  - (i) completed 45 years of age, as on the date of being sponsored;
  - (ii) a minimum standing of 15 years at the Bar, out of which not less than seven years shall be in the High Court of Andhra Pradesh;

- (iii) been assessed to Income Tax for 10 years preceding the date of consideration of his case for designation as Senior Advocate; and
- (iv) annual declared gross income of not less than Rupees five lakhs for the past three years from the legal profession.
- (4) The Registrar General shall process the proposals and place the same before the Full Court, as per the directions of the Honourable the Chief Justice.
- (5) The Full Court may, by a majority of 2/3rd of the total number of Judges present, if necessary, by secret ballot, decide to designate an Advocate as a Senior Advocate.
- (6) The Registrar General shall notify the result of the proposal to the Advocate concerned when the proposal is accepted. Intimation shall also be sent to the High Court Advocates' Association, Bar Council of the State, Bar Council of India, and the Registrar, Supreme Court of India.
- (7) The proposal, once rejected, shall not be renewed for the next two years.

### **FORM OF PROPOSAL**

To,

The Honourable the Chief Justice and the Judges of the High Court of Judicature at Hyderabad.

I, -----,  
(Name etc.)

propose Shri/Shrimati/Kumari -----  
(Name etc.)

for being designated as Senior Advocate, who, in my opinion, by virtue of his ability, standing at the Bar, special knowledge or experience in law, legal acumen and high ethical standards, deserves of such distinction.

Dated this ----- day of ----- 20

Signature of the Chief Justice/Judge,  
Advocate-General/  
Senior Advocate.

### **FORM OF CONSENT**

I hereby express my consent, for being designated as Senior Advocate.

Advocate.

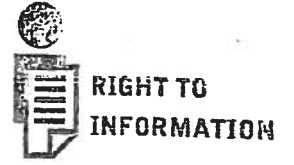
### **FORM OF BIO-DATA**

- 1) Name:
- 2) Father's/husband's name:
- 3) Address:
- 4) Permanent Address:
- 5) Age/Date of Birth:
- 6) Date of Enrolment:

- 7) Name of the Bar Association of which, he is a member:
- 8) Number of years of practice, and in which Court/s:
- 9) If specialized in any branch of Law:
- 10) Year from which he became income tax assessee, in respect of the professional income (enclose copies of relevant documents):
- 11) Particulars of annual declared gross professional income for the past three years (with copies of documents in that regard):
- 12) Whether he is, or has been in panel of Advocates of the State or Central Government, or a public sector undertaking, or a statutory body, or institution. If so, the details thereof:
- 13) Particulars of the important matters in which he appeared, and particulars of citations of reported cases:
- 14) Particulars of articles, if any, published in any journal or books, if any, authored:
- 15) Whether, associated with any faculty of Law (If so, the particulars thereof):
- 16) Whether his name was earlier proposed for being designated as Senior Advocate of the High Court of Andhra Pradesh, or any other High Court, or of the Supreme Court of India. If so, the decision thereon:
- 17) Whether Involved in any Criminal Case, or disciplinary proceedings before the Bar Council of Andhra Pradesh. If so, the particulars, the result/the stage of the proceedings:

Hyderabad,  
24-10-2008.

**M. SEETHARAMA MURTI,**  
*Registrar General.*



తెలంగాణ రాజ పత్రము  
**THE TELANGANA GAZETTE**

PART-II EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 24]

HYDERABAD, FRIDAY, JANUARY 30, 2015.

**NOTIFICATIONS BY HEADS OF DEPARTMENT, Etc.**

—X—

**JUDICIAL NOTIFICATIONS**

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA  
AND THE STATE OF ANDHRA PRADESH**

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**JUDICIAL NOTIFICATION NO.60/SO/2014**

*Amendment to the Advocates Act, 1961 of the High Court of Judicature, Hyderabad.*

**ROC No.379/SO/2014**-In exercise of the powers conferred by Section 34 of the Advocates Act, 1961, (Central Act 25 of 1961) the High Court of Judicature at Hyderabad hereby makes the following amendment i.e., experience in legal aid work to be incorporated in the Guideline No.1 of the guidelines framed by High Court for designating Advocates as Senior Advocates under Section 16 (2) of the Advocates Act, 1961 in Roc.No.1529/SO/2008 in A.P. Gazette No.264, dt.31-10-2008.

**AMENDMENT**

The following amendment shall be incorporated in the Guideline No.1 i.e., words "experience in legal aid work", after the words "legal acumen and high ethical standards" in Clause (1) of the Guidelines framed by the High Court for designating Advocates as Senior Advocates is as follows:

"The High Court may designate an Advocate as a Senior Advocate, if in its opinion, by virtue of his ability, standing at the Bar, special knowledge or experience in law, legal acumen and high ethical standards, experience in legal aid work, he deserves such distinction".

Hyderabad,  
19-01-2015.

(Sd),  
High Court of Judicature at Hyderabad  
for the State of Telangana and  
the State of Andhra Pradesh.

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